G.S.R. No. 191(E). In exercise of the powers conferred by sub-section (1) of section 26 of the Delhi Urban Art Commission Act, 1973 (1 of 1974) read with clauses (a), (b) and (h) of sub-section (2) of that section, the Central Government hereby makes the following rules, namely:

1. **Short title and commencement:**
   (1) These rules may be called the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974.
   (2) They shall come into force on the 1st day of May, 1974.

2. **Definitions:**

   In these rules, unless the context otherwise requires,

   (a) "Act" means the Delhi Urban Art Commission Act, 1973 (1 of 1974);

   (b) "Chairman" and "Member" means respectively the Chairman and Member of the Commission appointed under Section 4 of the Act;

   (c) "Commission" means the Delhi Urban Art Commission established under section 3 of the Act;

   (d) "Secretary" means the Secretary of the Commission appointed under sub-section (1) of section 9 of the Act.

3. **Salaries, Allowances and other conditions of Service of Whole-time Members:**

   (1) A whole time Chairman shall draw a fixed monthly salary of Rs. 3000/- and a whole time member shall draw salary in the scale of Rs. 2500-125/2-2750.
(2) The other terms and conditions of service shall be the same as applicable to a Grade-I officer of the Central Government under the Fundamental and Supplementary Rules.

4. Remuneration of part-time Chairman and Members.

(1) A part time Chairman or member of the Commission resident in Delhi shall be paid an allowance at the rate of Rs. 50/- per day for each day or days of the actual meetings of the Commission and

(2) A part-time Chairman or Member of the Commission, not resident in Delhi, shall be entitled to an allowance of Rs. 75/- per day (inclusive of daily allowance) for each day or days of the actual meetings of the Commission, and also to travelling allowance at such rate as is admissible to a Grade I officer of the Central Government under the Supplementary Rules.

5. Terms and Conditions of Service of the Secretary.

(1) The Secretary of the Commission shall draw a salary in the scale of Rs. 2000-125-2250.

(2) In respect of other terms and conditions of service, he shall be governed by the rules applicable to a Grade I officer of the Central Government under the Fundamental and Supplementary Rules.

6. Creation of abolition of and appointment of the other posts in the Commission.

(1) No post shall be created or abolished in the Commission without the prior approval of the Central Government.

(2) No appointment to a post the maximum of the scale which is Rs. 1000/- or above shall be made by the Commission without prior approval of the Central Government.
(3) Appointments to other posts may be made subject to such terms and conditions as may be determined by regulations made by the Commission.

Sd/-

R. Gopalaswamy
Joint Secretary to the Government of India.
G.S.R. No. 125/L: In exercise of the powers conferred by sub-section (1) of section 26 of the Delhi Urban Art Commission Act, 1973 (1 of 1974) read with clauses (a), (b) and (h) of sub-section (2) of that section, the Central Government hereby makes the following rules further to amend the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, namely:

1. (1) These rules may be called the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1974.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 6 of the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, after sub-rule (8) the following sub-rule shall be inserted, namely:

"(1A) No appointment to a post, which has been created under sub-rule (1) of this rule, shall be made by the Commission except on an ad-hoc basis for a period not exceeding six months except where such appointment is made in accordance with recruitment rules made by the Commission for such post with the prior approval of the Central Government."

Ed/-
(S. Ranganathan)
Under Secretary to the Govt. of India.

No.M-11018/6/74-UDII

To
The Manager,
Government of India Press,
Ring Road, New Delhi (with Hindi version)

Copy forwarded to:-
1. The Secretary, Delhi Urban Art Commission, Vigyan Bhawan, M. Delhi.
2. Official Languages (Legislative) Commission, Bhagwan Das Road
   New Delhi.
4. P.S. to H.M. 5 P.S. to H.M(S). P.S. to Secretary.

Ed/-
(S. Ranganathan)
Under Secretary to the Govt. of India.
NOTIFICATION.

G.S.R. No. 975. In exercise of the powers conferred by sub-section (1) of section 25 of the Delhi Urban Art Commission Act, 1973 (1 of 1974) read with clauses (a) and (h) of sub-section (2) of that section, the Central Government hereby makes the following rules to amend the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, namely:

1. (1) These rules may be called the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1975.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, for rule 4, the following rule shall be substituted, namely:

"4. Remuneration of part-time Chairman and Members.

(1) A part-time Chairman or member of the Commission shall be paid an allowance at the rate of Rs. 75/- per day for each day he is engaged in the work of the Commission, including meetings;

Provided that such Chairman or member shall not be entitled to such allowance for more than 12 days in a calendar month.

(2) A part-time Chairman or member of the Commission, not resident in Delhi, shall be entitled also to travelling allowance, at such rate as is admissible to a Grade I Officer of the Central Government under the Supplementary Rules, in respect of journeys undertaken by him in connection with the work of the Commission."

Sd/-

(S. Mahadeva Ayyar)
Under Secretary to the Govt. of India.
Government of India
Ministry of Works & Housing
(Nirman Aur Awaas Saralaya)

NOTIFICATION

New Delhi, dated 24/4/1979

G.S.R. No. 458: In exercise of the powers conferred by sub-section (1) of section 26 of the Delhi Urban Art Commission Act, 1973 (1 of 1974) read with clauses (a) and (b) of sub-section (2) of that section, the Central Government hereby makes the following rules further to amend the Delhi Urban Art Commission(Terms and conditions of Service) Rules, 1974, namely:

1. (1) These rules may be called the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1979.

(2) They shall come into force on the date of their publication in the official Gazette.

2. In the Delhi Urban Art Commission(Terms and Conditions of Service) Rules, 1974, in rule 4, after sub-rule (2), the following sub-rule shall be inserted namely:

(3) The part-time Chairman shall, in addition, be entitled to free transport facilities for journeys from his residence/office to the office of the Commission for attending the work of the Commission and for dropping him back to his residence/office.

Sd/-

Krishna Pratap
Deputy Secretary to the Govt. of Indir

(No.K-11011/4/78-LSC/DD/V3)

To
MINISTRY OF IRRIGATION

New Delhi, 2nd September, 1982

G.S.R. 813.—In exercise of the powers conferred by section 28 of the Brahmaputra Board Act, 1980 (46 of 1980), the Central Government hereby makes the following rules to amend the Brahmaputra Board Rules, 1981, namely:—

1. (1) These rules may be called the Brahmaputra Board (Amendment) Rules, 1982.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. For sub rule (4) of rule 11 of the Brahmaputra Rules, 1981, the following shall be substituted, namely—

"(4) The Chairman, Vice-Chairman, General Manager and the Financial Adviser shall be entitled to leave, leave salary and leave travel concession as per Central Government Rules as may be applicable to the Central Government servants of corresponding status. They may also be given medical benefits as may be determined by the Board with the approval of the Central Government."  

No. 30/19/82-FC

C. S. HUKMANI, Jt. Secy.

MINISTRY OF WORKS AND HOUSING

New Delhi, the 10th September, 1982

G.S.R. 814.—In exercise of the powers conferred by sub-section (1) of section 26 of the Delhi Urban Art Commission Act 1973 (56 of 1974) read with clauses (a), (b) and (c) of sub-section (2) of that section, the Central Government hereby makes the following rules further to amend the Delhi Urban Art Commission (Terms and Conditions of Service) Rules 1974, namely:—

1. (1) These rules may be called the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1982.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 6 of the Delhi Urban Art Commission (Terms and Conditions of Service) Rules 1974, for sub-rule (1) the following shall be substituted, namely—

"(1) The Delhi Urban Art Commission may create or abolish such posts in Group 'C' and 'D' as it considers necessary for the efficient performance of its functions and subject to the overall budgetary discipline."

No. A-11015/29/81-DD/Bl

J. A. SAMAD, Dy. Secy.
MINISTRY OF WORKS AND HOUSING

New Delhi, the 10th September, 1982

G.S.R. 814.—In exercise of the powers conferred by sub-section (1) of section 26 of the Delhi Urban Art Commission Act 1973 (1 of 1974) read with clauses (a), (b) and (c) of sub-section (2) of that section, the Central Government hereby makes the following rules further to amend the Delhi Urban Art Commission (Terms and Conditions of Service) Rules 1974, namely:

1. (1) These rules may be called the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1982.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 6 of the Delhi Urban Art Commission (Terms and Conditions of Service) Rules 1974, for sub-rule (1) the following shall be substituted, namely:

"(1) The Delhi Urban Art Commission may create or abolish such posts in Group ‘C’ and ‘D’ as it considers necessary for the efficient performance of its functions and subject to the overall budgetary discipline.

No other posts shall be created or abolished in the Commission without the prior approval of the Central Government".

[No. A-11013/29/81-DDVB]

J. A. SAMAD, Dy. Secy.
G.S.R No. 41. In exercise of the powers conferred by
sub-section (1) of section 26 of the Delhi Urban
Art Commission Act, 1973 (1 of 1974), the Central Government
hereby makes the following rules further to amend the
Delhi Urban Art Commission (Terms and Conditions of Service)
Rules, 1974, namely:-

1. (1) These rules may be called the Delhi Urban
Art Commission (Terms and Conditions of Service)
Amendment Rules, 1984.

(2) They shall come into force on the date of their
publication in the official Gazette.

2. In the Delhi Urban Art Commission (Terms and Conditions
of Service) Rules, 1974, in rule 6;

(1) for sub-rule (1) the following sub-rule shall be
substituted, namely:-

"A part time Chairman of the Commission shall be
paid an allowance at the rate of Rs.15/- per day.
He is engaged in the work of the Commission,
including meetings:

Provided that such Chairman shall not be
entitled to such allowance for more than 12 days
in a calendar month";

(2) the existing sub-rule (2) shall be re-numbered
as sub-rule (3);

(3) before sub-rule (3) as so re-numbered, the
following sub-rule (2), shall be inserted namely:-

"A part time member of the Commission shall be
paid an allowance at the rate of Rs.75/- per day
for each day he is engaged in the work of the
Commission, including meetings:

Provided that such member shall not be
entitled to such allowance for more than 12
days in a calendar month".

(Chandar Sain)
Deputy Secretary to the Govt. of India
Tel No.382636
NOTIFICATION

G.S.R. No.................. In exercise of the powers conferred by sub-section (1) of Section 26 of the Delhi Urban Art Commission Act, 1973 (1 of 1974), the Central Government hereby makes the following rules further to amend the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974 namely:

1. (1) These rules may be called the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1979.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Delhi Urban Art Commission (Terms and Conditions of Service) Rules 1974, —

(i) in rule 3, for sub-rule (1), the following sub-rule shall be substituted, namely:

"(1) A whole time Chairman shall draw salary in the scale of Rs. 7200/-0-5000 and a whole time Member shall draw salary in the scale of Rs. 5000-2000-6700."

(ii) for rule 4, the following rule shall be substituted, namely:

"4. Remuneration of part time Chairman and Members

(1) A part-time Chairman of the Commission shall be paid an allowance at the rate of Rs. 200/- per day for each day he is engaged in the work of the Commission, including the days of meetings:

Provided that such Chairman shall not be entitled to such allowance for more than 12 days in a calendar month.

(2) A Part-time Member of the Commission shall be paid an allowance at the rate of Rs. 150/- per day for each day he is engaged in the work of the Commission, including the days of meetings:

Provided that such Member shall not be entitled to such allowance for more than 12 days in a calendar month."
(3) A Part-time Chairman or a Part-time Member of the Commission, not resident in Delhi, shall be entitled also to travelling allowance, at such rate as is admissible to a Grade-I Officer of the Central Government under the Supplementary Rules, in respect of journeys undertaken by him in connection with the work of the Commission.

(4) The Part-time Chairman shall, in addition, be entitled to free transport from his residence to the Office of the Commission for attending the work of the Commission and back to his residence.

Note:- The original notification of the above mentioned Rules was made vide G.S.R. No. 191(E) dated the 27th April, 1974. The subsequent amendments to the Rules were made by the following Notifications:

3. Notification No. 3-11013/20/81-DDV2(G.S.R. No. 44) dated 2-11-79.
Departmental Promotion Committee exists what is its composition

Circumstances in which, Union Public Service Commission is to be consulted in making recruitment

Not applicable

[No. A-12078/43/85-RR-MJUG]
R. RAMAMURTHY, Desk Officer

MINISTRY OF URBAN DEVELOPMENT
(Delhi Division)

New Delhi, the 26th October, 1993

G.S.R. 563—In exercise of the powers conferred by subsection (1) of Section 26 of the Delhi Urban Art Commission Act, 1973 (1 of 1974), the Central Government hereby makes the following rules further to amend the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, namely—

1. (1) These rules may be called the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1993.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974 in rule 4 in sub-rule (2) for

"Rs. 150/- per day" the following shall be substituted

"Rs. 200/- per day."

[No. A-11013/3/87-DDVB/VIIB]
S. C. SAGAR, Under Scy.

Notes—
The principal rules were published in the Gazette of India part II Section 3(ii) vide G.S.R. No. 197(E) dated 27-4-74 and subsequently amended vide—


150/- per day.

Notes—

The principal rules were published in the Gazette of India part II Section 3(ii) vide G.S.R. No. 197(E) dated 27-4-74 and subsequently amended vide—


MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT

(Department of Urban Development)

New Delhi, the 27th January, 1998

G.S.R. 24.--In exercise of the powers conferred by sub-section (1) of section 26 of the Delhi Urban Art Commission Act, 1973 (1 of 1974), the Central Government hereby makes the following rules further to amend the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, namely:

1. (1) These rules may be called the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1998.

2. (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Delhi Urban Art Commission: (Terms and Conditions of Service) Rules, 1974, in rule 4,--

(i) for sub-rule (1), the following sub-rule shall be substituted, namely:

“(1) A part-time Chairman shall be paid a remuneration amounting to rupees five thousand per month.”;

(ii) for sub-rule (2), the following sub-rule shall be substituted, namely:

“(2) A part-time member shall be paid a remuneration amounting to rupees four hundred per day up to a maximum limit of twelve days in a calendar month for attending the meeting of the Commission.”;

(iii) in sub-rules (3) and (4), for the words “work of the” wherever they occur, the words “meeting of the” shall be substituted.

[Footnote:—The principal rules were published vide No. GSR 191(E), dated the 27th April, 1974 and subsequently amended vide No.,—

1. GSR 1251, dated the 14th November, 1974,
2. GSR 925, dated the 3rd July, 1975,
3. GSR 614, dated the 2nd April, 1979,
4. GSR 814, dated the 10th September, 1982,
5. GSR 41, dated the 9th November, 1984,
6. GSR 265, dated the 14th March, 1989, and
7. GSR 563, dated the 26th October, 1993.

V. K. MISRA, Desk Officer]
G.S.R. 46.—In exercise of the powers conferred by sub-section (1) of Section 26 of the Delhi Urban Art Commission Act, 1973 (1 of 1974) read with Clauses (a), (b) and (h) of sub-section (2) of that section, the Central Government hereby makes the following rules further to amend the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, namely—

1. (i) These rules may be called the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment) Rules, 2004.

(ii) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 4 of the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974,

(i) in sub-rule (1), for the words “rupees five thousand”, the words “rupees seven thousand” shall be substituted.

(ii) in sub-rule (2), for the words “rupees four hundred”, the words “rupees five hundred” shall be substituted.

[F. No. A-11013/1/2003-DDIA]

PARMIJIT SINGH, Desk Officer

Foot Note:—The principal rules were published vide number G.S.R. 191(E), dated the 27th April, 1974 and subsequently amended vide number—

1. G.S.R. 1251, dated the 14th November, 1974
2. G.S.R. 925, dated the 3rd July, 1975
3. G.S.R. 614, dated the 2nd April, 1979
4. G.S.R. 814, dated the 10th September, 1982
5. G.S.R. 41, dated the 9th November, 1984
6. G.S.R. 265, dated the 14th March, 1989
7. G.S.R. 563, dated the 26th October, 1993
G.S.R. 277.—In exercise of the powers conferred by Sub-section (1) of Section 26 of the Delhi Urban Art Commission Act, 1973 (1 of 1974), read with Clauses (a), (b) and (h) of Sub-section (2) of that Section, the Central Government hereby makes the following rules further to amend the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, namely:—

1. (1) These rules may be called the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 2005.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974 in rule 4 for sub-rule (3), the following shall be substituted, namely:—

“(3) A part-time Chairman and a part-time Member of the Commission, not resident in Delhi shall be entitled also to travelling allowance at such rate as is admissible to an officer of the rank of Additional Secretary to the Government of India and Joint Secretary to the Government of India respectively, in respect of journeys undertaken by him to Delhi in connection with the work of the Commission.

(3A) A part-time Chairman and a part-time Member of the Commission, not resident in Delhi shall also be entitled to boarding and lodging charges on actual accrual basis, for stay in Delhi on official work.”

MINISTRY OF URBAN DEVELOPMENT
( Delhi Division)

New Delhi, the 29th July, 2005

PARMIJIT SINGH, Desk Officer

Foot Note:—The principal rules were published in the Gazette of India, Part II, Section 3, Sub-section (i) vide number G.S.R. 191(E), dated the 27th April, 1974 and subsequently amended vide number:—

1. GSR 1251, dated the 14th November, 1974
2. GSR 925, dated the 3rd July, 1975
3. GSR 614, dated the 2nd April, 1979
4. GSR 814, dated the 10th September, 1982
5. GSR 41, dated the 9th November, 1984
6. GSR 265, dated the 14th March, 1989
7. GSR 563, dated the 26th October, 1993
8. GSR 24, dated the 27th January, 1998


(भारत के राजपत्र भाग II, खंड 3, उप खंड (1) में प्रकाशनार्थ)

भारत सरकार
शहरी विकास मंत्रालय

प्रस्तुत, नई दिल्ली
दिनांक: 2 जनवरी, 2011

लाखा.आ.ए.सी.
केंद्र सरकार, दिल्ली नगर कला आयोग अधिनियम, 1973 (1974 का 1) की धारा 26 की उप
dर्जर (2) के खंड (क), (ख) तथा (ज) के साथ प्रभावात्मक प्रयोग किया जा सकता है, छोटे-छोटे दिल्ली नगर कला आयोग (सेवा निर्धारण और शर्तें) नियम, 1974 में और संशोधन करने के लिए
सिम्बलिक नियम बनाया है अतः:

1. इन नियमों का नाम दिल्ली नगर कला आयोग (सेवा निर्धारण और शर्तें) (संशोधन)
नियम, 2011 होगा।

2. ये राजपत्र में प्रकाशित होने की तारीख से प्रकृत होगा।

2. दिल्ली नगर कला आयोग (सेवा निर्धारण और शर्तें) नियम, 1974 (जिन्हें इसके प्रकाशात मूल नियम कहा
जाएगा) के नियम 3 के उप नियम (1) के स्थान पर सिम्बलिक प्रतिस्पर्धित किया जाएगा, नामांक:

"(1) इन पूर्वकालिक अधक्षता तथा पूर्वकालिक सदस्य वेतन के साथ दशकीय गई अबड़िय के दौरान
सिम्बलिक वेतन के साथ वेतन प्राप्त करेंगे:"

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<tr>
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<td>अधक्ष (पूर्वकालिक)</td>
<td>67,000-79,000 रुपए</td>
<td>1.1.2006 तक</td>
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<td>37,400-67,000+10,000 रुपए</td>
<td>1.1.2006 तक</td>
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उक्त नियमों के नियम 5 में उप नियम (1) के स्थान पर सिम्बलिक उप-नियम प्रतिस्पर्धित किया
जाएगा, नामांक: --

"(1) आयोग का सचिव 1.1.2006 से 37,400-67,000 रुपए के वेतनमान के बेडर में
वेतन प्राप्त करेंगे।"

उक्त नियमों के नियम 6 में उप नियम (2) के स्थान पर सिम्बलिक उप-नियम प्रतिस्पर्धित किया
जाएगा, नामांक: --

"(2) आयोग में समिति (ख) राजपत्रिक के समकालिक तथा इससे उपर के पद पर केंद्र सरकार के पूर्व
अनुमोदन के बिना कोई नियुक्ति नहीं की जायेगी।"

(फाओएस- 11013/2/2009-डी डी! डी)

(प्रमुख जुलैश) अधिकारी सचिव, भारत सरकार

सेवा में,

प्रबंधक,
भारत सरकार मुद्रणालय,
रिंग रोड, नई दिल्ली
स्पष्टीकरणालयक भाषन

केंद्र सरकार के कर्मचारियों के वेतन और अन्य भत्तों के संबंध में छठे केंद्रीय वेतन आयोग की आवश्यकता के कारण प्रकाशित की गई नयी दिल्ली नगर कार्यालय (डीस्क्रीट) के आयुक्त (पुर्णकालिक) और सदस्यों का वेतन 1 जनवरी, 2006 से सशीलित करने का निर्णय लिया है।

इस प्रभावित क्षेत्र जाता है कि दिल्ली नगर कार्यालय के हिस्से आयुक्त और सदस्य पर पूर्व प्रभाव से किए जा देने प्रशासित संशोधन का कोई प्रतिफल प्रभाव पड़ने की संभावना नहीं है।

नोट: मूल नियम, दिनांक 24 अप्रैल, 1974 की सा.का.आ.सं. 191 (ई) के तहत भारत के राजपत भाग-III, खण्ड-3, अप खण्ड (I) में प्रकाशित किए गए थे और बाद में उन्हें निम्नलिखित के तहत संशोधित किया गया।

1. सा.का.नि., 1251 दिनांक 14 नवम्बर, 1974
2. सा.का.नि., 925 दिनांक 3 जुलाई, 1975
3. सा.का.नि., 614 दिनांक 2 अप्रैल, 1979
4. सा.का.नि., 814 दिनांक 10 सितंबर, 1982
5. सा.का.नि., 41 दिनांक 9 नवम्बर, 1984
6. सा.का.नि., 265 दिनांक 14 नवम्बर, 1986
7. सा.का.नि., 563 दिनांक 26 अगस्त, 1993
8. सा.का.नि., 24 दिनांक 27 जनवरी, 1998
9. सा.का.नि., 66 दिनांक 13 फरवरी, 2004
10. सा.का.नि., 277 दिनांक 29 जुलाई, 2005
11. सा.का.नि., 137 दिनांक 16 सितंबर, 2009

सेवा में,
प्रबंधक,
भारत सरकार मुद्रागार,
मायापुरी, रिज होड,
नई दिल्ली।

प्रशिक्षित प्रशिक्षित:

संचित, दिल्ली नगर कार्यालय, इंडिया हेलिटेक सेंटर, लोडी रोड, नई दिल्ली-3
संचित संचित (डीसी) के निजी संचित।
निर्देशक (डीसी) के निजी संचित।

(एन.डी.जोसफ)
अदालत संचित (डीसी)।
NOTIFICATION

G.S.R. No.--------In exercise of the powers conferred by sub-section(1) of section 26 of the Delhi Urban Art Commission Act, 1973 (1 of 1974) read with clauses (a), (b) and (h) of sub-section (2) of that section, the Central Government hereby makes the following rules further to amend the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, namely:-

1. (1) These rules may be called the Delhi Urban Art Commission (Terms and Conditions of Service) (Amendment) Rules, 2011.
   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 3 of the Delhi Urban Art Commission (Terms & Conditions of Service) Rules, 1974 (hereinafter referred to as the principal rules), for sub-rule (1), the following sub-rule shall be substituted, namely:-

   "(1) A whole time Chairman and whole time Member shall draw salary in the scales indicated below during the period shown against the scale:-

<table>
<thead>
<tr>
<th>Designation</th>
<th>Scale of Pay</th>
<th>Period</th>
</tr>
</thead>
<tbody>
<tr>
<td>Chairman (whole time)</td>
<td>Rs. 67,000-79,000</td>
<td>From 1-1-2006 onwards</td>
</tr>
<tr>
<td>Member (whole time)</td>
<td>Rs. 37,400-67,000</td>
<td>From 1-1-2006 onwards</td>
</tr>
</tbody>
</table>

3. In rule 5 of the said rules, for sub-rule (1), the following sub-rule shall be substituted, namely:-

   "(1) The Secretary of the Commission shall draw a salary in the scale of Rs. 37,400-67,000 + pay band of Rs. 8,700 from 1.1.2006 onwards."

4. In rule 6 of the said rules, for sub-rule (2), the following sub-rule shall be substituted, namely:-

   "(2) No appointment to a post equivalent to Group 'B' Gazetted and above in the Commission shall be made without prior approval of the Central Government".

F.No. A-11013/2/2009-DDIA

(N.T. Joseph)

Under Secretary to the Govt. of India

To

The Manager
Govt. of India Press
Ring Road, New Delhi (with Hindi version)
EXPLANATORY MEMORANDUM

With a view to implement the recommendations of the 6th Central Pay Commission regarding Central Government Employee's salary and other allowances, the Central Government has decided to revise the salaries of the Chairman (whole time) and Members of Delhi Urban Art Commission (DUAC) with effect from the 1st day of January, 2006. It is certified that no Chairman and Member of the Delhi Urban Art Commission is likely to be affected adversely by the proposed amendment being given retrospective effect.

Note: The principal rules were published in Gazette of India Part II Section 3, Sub-Section (i) vide G.S.R. 191 (E) dated 24th April 1974 and subsequently amended vide number:

1. GSR 1251, dated the 14th November, 1974
2. GSR 925, dated the 3rd July 1975
3. GSR 614, dated the 2nd April 1979
4. GSR 814, dated the 10th September 1982
5. GSR 41, dated the 9th November, 1984
6. GSR 265, dated the 14th November, 1989
7. GSR 563, dated the 26th October, 1993
8. GSR 24, dated the 27th January, 1998
9. GSR 66, dated the 13th February, 2004
10. GSR 277, dated the 29th July, 2005
11. GSR 137, dated the 16th September, 2009.

Copy forwarded to:-

1) Secretary, Delhi Urban Art Commission, India Habitat Centre, Lodhi Road, New Delhi-110003.
2) PS to JS(DL).
3) PS to Director (DD)

(N.T. Joseph)
US (DDIA)
GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT  
New Delhi, dated the May 31, 2013

NOTIFICATION

G.S.R.- In exercise of the powers conferred by sub-section (1) of section 26 of the Delhi Urban Art Commission Act, 1973 (1 of 1974), read with clause (a) of sub-section (2) of that section, the Central Government hereby makes the following rules further to amend the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, namely:-

1. Short title and commencement.- (1) These rules may be called the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 2013.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, in rule 4,-

(a) in sub-rule (1), for the words "rupees ten thousand", the words "rupees fifteen thousand" shall be substituted;
(b) in sub-rule (2), for the words "rupees six hundred and twenty five", the words "rupees nine hundred and fifty" shall be substituted.

[File No. A-11013/2/2009-DDII(DDIA)]

(P.T. Jameskutty)

Under Secretary to the Government of India

FOOTNOTE:-

The principal rules were published vide number G.S.R. 191(E), dated the 27th April, 1974 and subsequently amended vide number:-

1. GSR 1251, dated the 14th November, 1974
2. GSR 925, dated the 3rd July, 1975
3. GSR 614, dated the 2nd April, 1979
4. GSR 814, dated the 10th September, 1982
5. GSR 41, dated the 9th November, 1984
6. GSR 265, dated the 14th March, 1989
7. GSR 563, dated the 26th October, 1993
10. GSR 277, dated the 29th July, 2005.
11. GSR 137, dated the 16th September, 2009.
12. GSR 44, dated the 12th January, 2011.

To

The Manager,
Government of India Press,
Ring Road, Mayapuri,
New Delhi

Copy forwarded to:-

1. The Secretary, Delhi Urban Art Commission, India Habitat Centre, Lodhi Road, New Delhi.
2. Sr. PPS to Secretary (UD).
3. PPS to AS (UD).

Under Secretary to the Government of India